

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A No. 3931/2017**

New Delhi, this the 21<sup>st</sup> day of November, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Partosh Nath,  
Aged about 57 years,  
S/o. Shri Ram Nissn,  
Working as Gatekeeper,  
Group 'D',  
Under Traffic Inspector,  
Northern Railway, Panipat,  
R/o. Railway Qtr. No. 154/D,  
Panipat.

...Applicant

(By Advocate : Mr. K. K. Patel)

Versus

1. Union of India,  
Through  
General Manager, Northern Railway,  
Baroda House, New Delhi.
  
2. Divisional Railway Manager,  
DRM Office,  
State Entry Road,  
New Delhi – 110 055. ....Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :**

Heard the learned counsel for the applicant.

2. The applicant's claim for consideration of different periods of his casual service and temporary status service rendered by him before his regularisation for different purposes such as grant of ACP/MACP benefits and pensionary benefits etc is pending consideration by the respondents as the Annexure A/6

representation of the applicant dated 16.11.2016 is pending with the respondents.

3. Learned counsel for the applicant submits that since the issue of consideration of different periods for regularisation of services such as casual / temporary status are already settled by the Hon'ble Apex Court in **Union of India Vs. Rakesh Kumar & Ors.** Civil Appeal No. 3938/2017 dated 24.03.2017 and the applicant would be satisfied if the O.A is disposed of by directing the respondents to decide his representation keeping in view the decision in **Rakesh Kumar** (supra).

4. In the circumstances, the O.A is disposed of without going into merits of the case by directing the respondents to consider the Annexure A/6 representation of the applicant dated 16.11.2016 keeping in view the decision of the Hon'ble Apex Court in **Union of India & Ors. Vs. Rakesh Kumar and Ors.** in C.A. No. 3938/2017 and batch dated 24.03.2017 and to pass appropriate speaking and reasoned orders in accordance with law within a period of 90 days from the date of receipt of a copy of this order. No costs.

Let a copy of the O.A, be enclosed to this order.

(Nita Chowdhury)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/